CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 117 JAN 1994

APPLICATION NO(s) 723 of 1993.

APPLICANTS: K.S.Moulvi and four others.

v/s. RESPONDENTS: Secretary, Ministry of Railways, N. Delhi and Others.

TO.

- Sri.M.S.Anandaramu, Advocate, No. 27, First Main Road, First Floor, Chandrasekhar Complex, Gandhinagar, Bangalore-560 009.
- 2. The General Manager, South Central Railway, Secunderabad.
- 3. Sri.A.N. Venugopala Gowda, Advocate, no.8/2, upstairs, R.V.Road, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 21-12-1993.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 723 OF 1993

TUESDAY THIS THE 21ST DAY OF DECEMBER, 1993.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.V.Ramakrishnan, ... Member(A)

- 1. K.S.Moulvi,
 (Moulvi Kareem Sirajuddin)
 S/o Sirajuddin, Aged about 70 years,
 Driver-A Special T.No.902,
 South Central Railway, Hubli.
 and residing at Plot No.36,
 Sadashivanagar Extension area,
 Newar Nagar Road, Old Hubli-24.
- B.A.John Moses,
 S/o B.Joseph, Aged about
 years, Guard-A EE 1484,
 South Central Railway,
 Hubli, and

residing at Station Road, Railway Kodur, Cuddapah District.

- Allabax Divan Sab, S/o Divansab, Guard-A EE 4733, South Central Railway, Gadag and residing at SS Gadag.
- 4. Anthony Rayappen,
 S/o J.M. Rayappen,
 Aged about 72 years,
 Guard-A, UT 415 South
 Central Railway, Hubli
 and residing at No.11/A,
 Shanthinagar, P.O.Keshwapur,
 Hubli-580 023.
- 5. Smt.K.Kasturi,
 Aged about 39 years,
 W/o M.Kasiviswanathan late,
 Guard-A Special, South Central
 Railway, Hubli

and residing at No.735/A, Railway Quarters, Vinoghanagar,

Applicant in Sl.No.5 is legal Representative.

.. Applicants.

(By Advocate Shri M.S.Ananda Ramu)

1. The Union of India,

RANG AGOVETHMENT OF India,

Ministry of Railways,

Rail Bhavan, New Delhi.

. Respondents
 (contd..)

- 2. The Chairman, Railway Board, New Delhi.
- 3. The General Manager, South Central Railway, Secunderabad.
- 4. The Divisional Railway Manager. South Central Railway, Hubli Division, Hubli.

.. Repondents.

(By Advocate Shri A.N. Venugopal)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chiarman:

This is actually covered by the order of the Full Bench rendered in C.R.RANGADHAMAIAH AND OTHERS v. CHAIRMAN, RAILWAY BOARD AND OTHERS (O.A.No. 995 TO 403 OF 1991 etc. decided on 16-12-1993). Following the same we make the following order:

(1) The respondents shall recompute the pension and other retiral benefits of the applicants or their L.Rs in accordance with Rule 2544 as was in force before it was amended by Notification dated 5-12-1988.

The arrears due to the applicants/L.Rs on the basis of the recomputation as aforesaid shall be calculated and ≥paid.

 \widehat{A} hese directions shall be carried out within a period of three months from the date of receipt of the copy of this order.

- (4) If the amounts due to the applicants/L.Rs are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
- (5) The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P.NO.10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.

No costs.

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MEMBER(A)

VICE-CHAIRMAN.